

number of people in as large an area as possible subject to topography and limitations of water availability.

Rehabilitation Finance Administration

414. Shri B. K. Das: Will the Minister of Finance be pleased to state:

(a) the amount of loan advanced by the Rehabilitation Finance Administration which still remains outstanding;

(b) the number of cases pending in the courts against the loanees and the total amount involved therein; and

(c) the amount which is regarded unsecured due to the whereabouts of the loanees or their guarantors remaining untraced?

The Minister of Finance (Shri T. T. Krishnamachari): (a) A sum of Rs. 4.46 crores which is inclusive of interest calculated upto 31st December, 1964 still remains outstanding.

(b) No case has been referred to Law Courts but 4376 cases involving about Rs. 4 crores have been referred to Collectors for recovery as arrears of land revenue.

(c) A sum of about Rs. 16 lakhs is regarded unsecured due to the whereabouts of the loanees or their guarantors remaining untraced.

Increased Bank Rate and Old Deposits and Loans

415. Shri D. N. Tiwary: Will the Minister of Finance be pleased to state:

(a) whether it is a fact that the higher rates of interest which came into force recently are not applicable to the old deposits and loans;

(b) whether it is also a fact that the Central Bank of India has not increased the rate of interest on the old deposits but is charging increased lending rates on old loans; and

(c) if so, the reasons therefor?

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The Minister of Finance (Shri T. T. Krishnamachari): (a) In respect of deposits which are withdrawable on demand, or at very short notice, banks are prohibited, according to the Reserve Bank's directive, from increasing the rates of interest. In the case of term deposits or term loans, the rates of interest specified in the old contracts continue to be in force, but according to the provisions of an inter-bank agreement, it is open to a depositor to withdraw a term deposit, in advance of the normal date of maturity, on foregoing a prescribed amount of interest and to get the deposit renewed thereafter at the current rate of interest.

(b) and (c). The Central Bank has not increased the contractual rates of interest either in regard to term deposits or term loans, but is willing to allow the premature repayment and subsequent renewal of term deposits, in accordance with the provisions of the relevant inter-bank agreement.

Barna and Halali Irrigation Projects

416. Shri Vidya Charan Shukla:

Shri Hukam Chand

Kachhavaia:

Dr. C. B. Singh:

Shri Parashar:

Shri Chandak:

Shri Wadiwa:

Shri J. P. Jyotishi:

Shrimati Minimata:

Shri Daji:

Shri E. S. Tiwary:

Shri Bade:

Shri A. S. Saigal:

Shri Shiva Dutt Upadhyaya:

Shri U. M. Trivedi:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether there is any proposal under consideration to proceed with the work on Barna and Halali Irrigation projects in Madhya Pradesh;

(b) if so, whether any funds have been made available to the State Government for the purpose; and

(c) the progress made so far?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) Barna Project has already been approved by the Planning Commission. Halali Project Report is still awaited from the State Government.

(b) No earmarked assistance is being given for Barna Project.

(c) Preliminary works such as approach roads, construction of buildings, clearance of site etc. are in progress in respect of Barna Project. A sum of Rs. 75.3 lakhs has been spent up to March, 1965.

Water Supply to Quarters in Ramakrishnapuram, New Delhi.

417. **Shri P. C. Borooah:**
Shri P. R. Chakraverti:

Will the Minister of Works and Housing be pleased to state:

(a) whether arrangements have since been made for the supply of water to the newly constructed Government quarters in Ramakrishnapuram, New Delhi, which had been lying vacant for want of such amenities for years together;

(b) if so, when the supply arrangements were made; and

(c) whether all the quarters have since been occupied by their allottees and how many still remain to be allotted/occupied?

The Minister of Works and Housing (Shri Mehr Chand Khanna): (a) to (c). Water supply, on a restricted basis, has been made available by the Corporation. Another two weeks or so will be required for testing and flushing the water supply lines. It will be only after these tests that the quarters can be occupied by the allottees.

क्षय-रोग-टिकट विक्रय आन्दोलन

418. **श्री झोंकार लाल बेरवा :**
क्या स्वास्थ्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार ने

पहले की तरह इस वर्ष भी क्षय-रोग टिकट विक्रय आन्दोलन चलाया है ;

(ख) यदि हां, तो पिछले वर्ष टिकटों की बिक्री से कितनी प्राय हुई; और

(ग) इस वर्ष के लिए क्या लक्ष्य निर्धारित किया गया है ?

स्वास्थ्य मंत्री (डा० सुशीला नायर) :

(क) गत वर्षों की भांति भारतीय टी० बी० एसोसियेशन ने इस वर्ष भी टी० बी० सील बिक्री अभियान चलाया जो 2 अक्टूबर को शुरू हुआ था और 26 जनवरी को समाप्त होगा।

(ख) गत वर्ष इस बिक्री से लगभग 5 लाख रुपये की प्राय होने का अनुमान है।

(ग) संघ का कोई लक्ष्य निर्धारित नहीं किया गया है।

दिल्ली में पीने के पानी की सप्लाई :

419. **श्री झोंकार लाल बेरवा :**
क्या स्वास्थ्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि वर्तमान प्रायातकाल को ध्यान में रख कर दिल्ली में पीने के पानी की सप्लाई निरन्तर बनाये रखने के लिए कोई विशेष प्रबन्ध किया गया है ;

(ख) यदि हां, तो उसकी मुख्य बातें क्या हैं ;

(ग) इस पर कितना व्यय हुआ है; और

(घ) यह विशेष प्रबन्ध कितने समय तक बनाये रखने का अनुबन्ध किया गया है ?

स्वास्थ्य मंत्री (डा० सुशीला नायर) :

(क) जी हां।